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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 1242/2017 & CM. Nos. 13591/2017, 20912/2017, 24784/2017 and 25365/2017

SURENDER KALRA ..... Petitioner

Through: Mr. Sagar Dawar, Adv.

versus

EAST DELHI MUNICIPAL CORPORATION OF DELHI AND ANR ..... Respondents

Through: Ms. Mini Pushkarna, Standing

Counsel with Ms. Anushruti and Mr. Vasundhara Nayyar, Advs. for

R1/EDMC.

Mr Anil Grover, Standing counsel with Mr. Jitendra Tripathi, ASC with

Ms. Noopur Singhal, Adv. for

NDMC.

Mr. Tarveen Singh Nanda and Mr. Rahul Singhal, Advs. for Delhi

Cantonment Board.

Mr. Sanjeev Sabharwal, Adv. for

SDMC.

Mr. Ashutosh Ghade, Adv. for Mr. Nikhil Goel, Amicus Curiae. Mr. Rajat Aneja, Ms. Nisha Sharma and Mr. Deepanjan Dutta, Advs. for

applicant.

**CORAM:** 

HON'BLE MR. JUSTICE V. KAMESWAR RAO

<u>ORDER</u>

% 05.01.2018

## **CM.NO. 25366/2017 (for exemption)**

Exemption allowed subject to all just exceptions.

Application stands disposed of.





## W.P.(C) 1242/2017 & CM. Nos. 13591/2017, 20912/2017, 24784/2017 and 25365/2017

Mr. Sagar Dawar, learned counsel appearing for the petitioner states, copy of the report submitted by Mr. Nikhil Goel, Amicus Curia has not been given to him. Mr. Ashutosh Ghade, counsel appearing for Mr. Nikhil Goel, Amicus Curiae states, same shall be supplied to all the counsels appearing in the writ petition and for the applicants. Counsels shall be at liberty to submit their views on the report within three weeks after the receipt of the report.

List on April 20, 2018.

V. KAMESWAR RAO, J

**JANUARY 05, 2018/***jg*